

the comments of the Comptroller and Auditor Central thereon.

(b) (i) Review by the Government on the working of the Forest Development Corporation of Meghalaya Limited, Shillong, for the year 1978-79.

(ii) Annual Report of the Forest Development Corporation of Meghalaya Limited, Shillong for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [*Placed in Library. See No. LT-6762/83*].

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1981-82 together with Audit Report thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [*Placed in Library. See No. LT-6763/83*].

Review on and Annual Report of National Cooperative Consumers Federations of India Ltd. New Delhi for 1981-82 and Statement for delay and Food Corporation of India (Contributory Provident Fund (Sixth Amendment) Regulations, 1983.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO): On behalf of Shri Bhagwat Jha Azad, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1981-82 along with Audited Accounts,

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1981-82. [*Placed in Library. See No. LT-6764/83*].

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (1) above. [*Placed in Library. See No. LT-6765/83*].

(3) A copy of the Food Corporation of India (Contributory Provident Fund) (Sixth Amendment) Regulations, 1983 (Hindi and English versions) published in Notification No. 23 F. No. 15-6/79-EP in Gazette of India dated the 7th May, 1983 under sub-section (5) of section 45 of the Food Corporations Act, 1964. [*Placed in Library. See No. LT-6765/83*].

Review on and Annual Report of Orissa Agro-Industries Corporation Ltd. Cuttack for 1977-78 and Statement for delay.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMED KHAN): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1977-78.

(ii) Annual Report of the Orissa Agro Industries Corporation Limited, Cuttack, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [*Placed in Library. See No. LT-6766/83*].

Notification regarding exemption to preserved latex, latex concentrate, smoke-rubber sheets, crepe rubber and crump rubber from the duty of excise leviable thereon, Report of Controller and Auditor General of India for 1982—Union Govt. (Commercial) Part IV—Hindustan Salts Ltd. and Sambhar Salts Ltd. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 558(E) (Hindi and English versions) published in Gazette of India dated the 8th July, 1983 together with an explanatory memorandum regarding exemption to preserved latex, latex concentrate, smoke-rubber sheets, crepe rubber and crump rubber from the duty of excise leviable thereon. [*Placed in Library. See No. LT-6767/83*].

(2) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution) :-

(i) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part IV—Hindustan Salts Limited and Sambhar Salts Limited. [*Placed in Library. See No. LT-6768/83*].

(ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part—V Electronics Corporation of India Limited. [*Placed in Library. See No. LT-6769/83*].

Statement for delay in laying the Annual Report and Audited Accounts of Electronics Trade and Technology Development Corporation Ltd. for 1981-82.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [*Placed in Library. See No. LT-6770/83*].

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

(i) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Administrators-General (Amendment) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1983”.

(ii) “In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delegated Legislation Provisions (Amendment) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1983.”

(iii) ‘I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th July, 1983, has passed the following Motion :-

Motion

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to